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**Use of official language in the work done in the Ministry of Law, Justice and Company Affairs**

2682. SHRI S. C. SAMANTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the steps being taken in regard to creating a wing in his Ministry for drafting, translations and other work of the Ministry in the official language in the same original way as is being done through the medium of English with a view to enable it to attain the status assigned to it by the Constitution;

(b) what are the difficulties in the way of doing so and steps being taken to surmount them; and

(c) by what time the entire process is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) to (c). The functions assigned to the Official Language (Legislative) Commission *inter alia* include the preparation of authoritative texts in Hindi of all Central Acts, Ordinances and Regulations and the preparation of authoritative texts in Hindi of all Rules, Regulations and Orders issued under any Central Act or Ordinance. The Commission is a body of legal experts constituted in pursuance of the directions issued by the President on the 27th April, 1960, under Article 344(6) of the Constitution. It functions as a distinct Branch of the Ministry of Law, Justice and Company Affairs.

Under Article 348 of the Constitution, until Parliament by law otherwise provides, the authoritative texts of all Bills to be introduced in Parliament or amendments thereto be moved

in either House of Parliament shall be in the English language. No such law under this article has been passed by Parliament.

Section 5(2) of the Official Language Act, 1963, provides that, as from the appointed day, the authoritative text in the English language of all Bills to be introduced or amendments thereto to be moved in either House of Parliament shall be accompanied by a translation of the same in Hindi authorised in such manner as may be prescribed by rules made under the Act. Although the above provision has not yet been formally brought into force, the Official Language (Legislative) Commission furnishes Hindi translation of all Bills introduced in either House of Parliament to Members of Parliament even at the stage of introduction of the Bills since the year 1970.

The question whether the Commission's existing organisational set-up should be changed is under examination and a decision in the matter is likely to be taken at an early date.

**Target of production of Nitrogen based fertilizers**

2683. SHRI N. K. SANGHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state the target of production of Nitrogen based fertilizers fixed for 1976-77?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): The production target for nitrogen based fertilizers for 1976-77 is currently estimated at 18.5 lakh tonnes of nitrogen.

**Loss incurred by departmental canteens of Railways**

2684. SHRI N. K. SANGHI. Will the Minister of RAILWAYS be pleased to state:

(a) whether the departmental canteens run by Railways in different zones have been incurring losses: